urged upon Government to take over the whole Martin Burn Organisation along with the take-over of the Burn and Company and Indian Standard Wagoa Company; and

(b) if so, what are the details thereof and what decision Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b) A delegation of the Burn Sramik Karamchari Co-operation Committee did call on the Union Minister of Heavy Industry requesting him to take over the entire Martin Burn Organisation. However, it was clarified to them that the decision to take over the Management of M/s. Burn & Co. Ltd. and M s. Indian Standard Wagon Company Ltd., was taken in view of the criticality of the items being produced by these two companies, to the economy of the country, and the necessity to maintain and build up the production of these items. As such the question of taking over the entire Martin Burn Organisation with its conglomerate trading and non-manufacturing activities did not arise.

12 Noon

MR. CHAIRMAN : Shri Shah Nawaz Khan

[Mr. Deputy Chairman in the Chair]
STATEMENT BY MINISTER CORRECTING THE REPLY GIVEN TO UNSTARRED
QUESTION NO. 213 ANSWERED ON
APRIL 29, 1974

Deep Drilling for oil in Sumder Talai

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): Sir, while laying on the Table of the House the reply to Unstarred Question No. 213 on April 29, 1974, I had given the information as existing in March, 1974 regarding the strike by the workmen of the ONGC in Jusalmer district. Revised reply to the Unstarred Question referred to above is as under:—

- (a) Yes, Sir.
- (b) On March 26, 1974 the workmen, represented by the ONGC Employees Mazdoor Sabha Jodhpur Branch, gave a strike notice, under Section 22 of the Industrial Disputes

Act, for resorting to indefinite strike w.e.f. April 11, 1974 against the new shift pattern viz. 15 days work of 8 hours a day followed by 5 days off at deep drilling locations of the Jaisalmer Project Jodhpur, introduced with effect from March 4, 1974.

(c) The Assistant Labour Commissioner, Ajmer started the conciliation on the said strike notice of March 26, 1974. The conciliation proceedings were held on April 8, 1974, and the next date for the same was fixed for April 17, 1974 but since the employees resorted to strike during the pendency of the conciliation, the Assistant Labour Commissioner (Central) Ajmer reported his failure to the Ministry of Labour on 15-4-1974.

STATEMENT BY MINISTER CORRECT-ING THE REPLIES GIVEN TO STARRED QUESTIONS NOS. 520, 640 AND 784 ANSWERED ON THE 17TH, 24TH AND 31ST AUGUST 1973

Distribution of Chemical by-products by the Hindustan Steel Limited.

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): Sir, this is a long statement which corrects the replies made by my predecessor. Have I your permission to lay it on the Table of the House? I lay it, Sir, on the Table.

MR. DEPUTY CHAIRMAN · Mr. Shekhawat, you want to say something?

MOTION FOR REFERENCE TO THE COMMITTEE ON PRIVILEGES OF COMPLAINT ON BREACH OF PRIVILEGE AGAINST SHRI JAGJIT SINGH, PRESIDENT, THE NEW FRIENDS CO-OPERATIVE HOUSE BUILDING SOCIETY LTD., DELHI.

श्री भैरों सिंह शेखावत (मध्य प्रदेश): महोदय, मैंने कल एक विशेषाधिकार के प्रस्ताव की सूचना दी था। उस समय जो पत्न न्यू फेन्ड्स कोग्रापरेटिव हाऊस विलडिंग सोसाइटी लि॰ के चेयरमैंन ने लेफ्टिनेन्ट गवर्नर को लिखा उसकी फीटोम्टेट कापी भी मैंने श्राज सभापित महोदय की सेवा में उपस्थित कर दी है।

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इस संबंध में मैं केवल इतना निवेदन करूंगा कि जिस प्रकार की भाषा का प्रयोग उस पत्न में किया गया है उससे स्पष्ट ही सदन के विशेषाधिकार का उल्लंघन हुन्ना है। इस पत्न में जिन 2 वाक्यों का उल्लेख है, वह इस प्रकार हैं:

"Since you are busy due to riots in the city, I will give the notice in Newspapers only when I get green signal. It is good that Parliament closes on or before 13-5-1974".

इस सदर्भ में, एक समाचार पत्न में भी इस प्रकार का विवरण निकला है उससे इस बात का संकेत मिलता है कि जिस प्रकार का ग्रीन सिग्नल वह चाहते थे उस प्रकार का ग्रीन सिग्नल मिल गया। मैं उस पत्न को दोबारा पढ़ना उचित नहीं समझ्गा इसलिए मूट्ह करता हूं: That the complaint of breach of privilege...

MR. DEPUTY CHAIRMAN: Has he the leave of the House to move the Motion of privilege?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to move the Motion is granted.

SHRI B. S. SHEKHAWAT : Sir, I move :

That the complaint of breach of privilege against Shri Jagjit Singh, President, The New Friends Co-operative House Building Society Ltd., Delhi, be referred to the Committee of Privileges for examination, investigation and report.

श्री राजनारायण: श्रीमन्, मेरे साथीं ने जो विशेषाधिकार समिति को यह मसिवदा भेजने के लिए प्रस्ताव किया है, मैं उसका समर्थन करते हुए उसमें थोड़ा-सा परिवर्धन कर देना चाहता हूं विषय का... श्री उपसभापति: परिवर्धन तो नहीं हो सकता।

श्री राजनारायण वह तो प्रापका प्रधिकार है। जो चाहें, जैसा करें। जहां तक प्रश्न इस फोटोस्टेट कापी का है यह तो बिलकुल ठीक ही है, इसमें तो विशेषा-धिकार की ग्रवहेलना होती ही है ग्रीर संसद पर रिफलेक्शन आता ही है मगर इसके साथ साथ उनके और भी खत हैं। तो मैं चाहंगा, उनके म्रोरिजिनल दस्तख़त भी हमारे पास हैं, ये जो तमाम खुत लिख रहे हैं ग्रीर जो धमकियां लोगों को दे रहे हैं, जितने लोग इस काम में लगे हए हैं, जो ग्राज धमिकया दे रहे है. चंकि उसमें बहत बड़े-बड़े लोग शामिल हैं, इसलिए बड़ा भारी पड़यंत्र सारी दिल्ली में चल रहा है। इसमें जिन-जिन लोगों को धमिकयां दी गई हो उनका मसला भी, हम चाहते हैं, प्रिवलेज कमेटी में उठाया जाए। अगर ऐसा नही होगा तो हम लोगों के लिए दिक्कत होगी कि हम सदन में इस तरह की चीजों को. स्केन्डल्स को खोल सकें, क्योंकि इसमें जज शामिल घर सम्बिव ग्रीर लोग शामिल हैं, राष्ट्रपति से-लेकर, प्रधान मंत्री से लेकर नीचे तक के ग्राफिसर।

MR. DEPUTY CHAIRMAN: I think the two sentences there, one about the Parliament ending soon and the other wherein they have said of being exploited by Parliament, should be sent to the Privileges Committee.

The question is:

That the complaint of breach of privilege against Shri Jagjit Singh, President, The New Friends Co-operative House Building Society Ltd., Delhi, be referred to the Committee of Privileges for examination, investigation and report.

The motion was adopted.